

The strike was mainly on the ground that arrears of overtime at enhanced rate for the period from 1-8 1974 to 30-4-1975 had not been paid. Steps were already in hand from before the strike for making payment in a number of cases. special steps were taken to see that, in such cases, payment was made within a few days. In regard to the remaining cases (which were about 4000 in number) steps were taken for preparation of bills of arrears and have them paid as early as possible.

As a result of this agitation 8 Ma./Express trains were diverted via main line 8 passenger trains were fully/parially cancelled and one passenger train was detained causing inconvenience to a large number of passengers.

Merger of M/s Smith Stanstreet and Company with IDPL

2756 SHRI CHITTA BASU Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state

(a) whether Government contemplate to merge the Smith Stanstreet and Company Limited which has been taken over by Government in October 1977 with IDPL.

(b) if so the reasons thereof

(c) whether it is a fact that the workmen of the unit have demanded the retention of the separate identity, and

(d) the reaction of Government thereto?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H N BAHUGUNA) (a) No Sir

(b) Does not arise

(c) Government have received a representation from the Smith Stanstreet Workers Union for maintaining the identity of Smith Stanstreet Co Ltd without merging it with

Bengal Chemicals and Pharmaceutical Works or others

(d) This representation will be considered on its merits at the appropriate time

Shifting of H.Q. of Western Railway

2757 PROF P G MAVALANKAR Will the Minister of RAILWAYS be pleased to state

(a) whether Government propose to shift the headquarters of the Western Railway from Bombay to Ahmedabad or Baroda or any other place in the State of Gujarat,

(b) if so, when and how, and

(c) if not, why not?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) (a) No

(b) Does not arise

(c) On administrative, operational and economic grounds, the shifting of Western Railway Headquarters from Bombay is not considered desirable

Re-employment on Higher Jobs

2758 DR BHAGWAN DASS RATHOR Will the Minister of RAILWAYS be pleased to state

(a) whether there was or is any proposal before the Ministry not to allow extension or re-employment on higher jobs in the Ministry of Railways to persons who have either retired or are on the verge of retirement,

(b) if so, action taken on such proposals, and

(c) whether even though the Government of India is of the view that retired and or retiring persons should not be allowed extension or re-employment unless there is any imperative need for such the Ministry is still pursuing cases of retiring persons for re-employment?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c). The policy of the Ministry of Railways is not to allow extension of service to or engage railway servants after superannuation on re-employment except in exceptional circumstances. There is no member either of the non-gazetted or the gazetted category who is now serving in the office of the Ministry of Railway after superannuation either on extension of service or on re-employment terms

Use of Hindi in Ministry of Petroleum and Chemicals and Fertilizers

2759. **SHRI NAWAB SINGH CHAUHAN:** Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) the category-wise number of employees working in his Ministry at present and the number, among them, of those who have working knowledge of Hindi or are proficient in Hindi;

(b) the number of employees who do noting drafting work in Hindi, out of those employees who possess working knowledge of Hindi or who are proficient in Hindi;

(c) the reasons why the remaining employees are not doing noting and drafting work in Hindi; and

(d) whether instructions have been issued to them for doing their noting and drafting work in Hindi and if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) The required information is as under:

	Category-wise No of employees	No of employees with working knowledge of Hindi
Group 'A'	63	33
Group 'B'	136	61
Group 'C'	146	79
Group 'D'	134	115
	479	288

(b) and (c). 8 employees employed in Hindi Section do noting and drafting in Hindi. In other sections, a few employees occasionally do some noting and drafting in Hindi. The work of this Ministry is of a technical nature and most of the employees do not have adequate working knowledge of Hindi for using Hindi or noting the drafting. The present instructions permit use of English for such purposes.

(d) Instructions have been issued to the employees to comply with the policy of Government in this regard

Recognition of Union in N. E. Railway

2760 **SHRI SAMAR MUKHERJEE:** Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Government had recognised some union in N. E. Railway which did not have any registration number so long;

(b) if so, the reasons therefor, and

(c) whether the claims for recognition of the rightful claimant union of the name used by the said recognised union together with its original registration number has been considered by the Government and if so, with what result?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c) Presumably the reference is to the North Eastern Railway Mazdoor Union. In 1972 the Registrar of Trade Union, Kanpur cancelled the registration of this union, on the grounds that the accounts of the union had not been submitted by them. Two groups of office bearers, each claiming to be real representatives, have filed appeals in the court of District Judge, Kanpur, against the orders of the Registrar cancelling the registration and have orders of the registration and have obtained a stay of the deregistration from the Court. These appeals have not yet been decided by the Court. Meanwhile in view of the continuing dispute between the two groups, the Railway